## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

1480 C.P No. 4484/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE PARTIES:

Substantia Capital Services LLP

V/s.

Neelkanth Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

1) - Harshad Kamille Advocate for pelitioner.

## ORDER

## C.P. No. 1488/I&BC/NCLT/MB/MAH/2017

- The Learned Representatives of the Petitioner is present. 1.
- 2. However, no one is present from the side of the Respondent.
- On perusal of the requisite Form it is noticed that the name of the IRP is yet 3. to be proposed as per the statement of the Learned Counsel. It is stated that the requisite Form and the Notice of Demand has been served upon the debtor.
- It is hereby directed to intimate the next date of hearing to the Respondent and place on record the Affidavit of Service. Adjourned to 15.01.2018.

Sd/-BHASKARA PANTULA MOHAN

Member (Judicial)

M.K. SHRAWAT Member (Judicial)

06.12.2017